

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI
IN
ORIGINAL APPLICATION NO.653/2024**

IN THE MATTER OF:

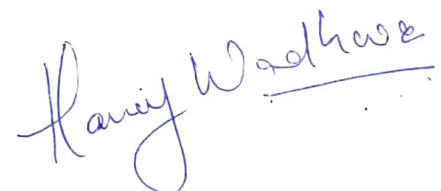
Yasser Farooq Khan. Applicant
Vs.
Union Territory of Jammu
& Kashmir & Ors. Respondents

NDOH: 09.01.2025

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S.No.	Particulars	Pages
1.	True Copy of original CTO dated: 19.11.2024 granted in favour of Respondent No. 15	

Through



**Hancy Wadhwa,
Nandini Juneja
Advocates for the Respondent No. 15**

Dated: 7.01.2025
Place: New Delhi



J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

Consent Order

Consent No.:- PCC/digital/24064754006 of 2024

Date:- 26/12/2024

Consent To Operate (Renew) under Section 25/26 of the Water(Prevention & Control Pollution)Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended is granted in favour of Sh. Darshan Singh Ghai

M/s Ghai Stone Crusher

Drungli Nallah Gundi Kankote Poonch

(Reg. No. dt: 13/02/2018)

for a period upto **January 2026** for ORANGE category of unit as per revised classification of industrial sector subject to the compliance of following terms and conditions in a time bound manner:-

1. The consent granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
2. The consent is granted valid for operate of stone crusher having consented quantity as under with capital investment (as per Schedule II) Rs. 31 lakhs. Further any change / enhancement in production capacity, process ,raw materials shall have to be intimated to the Board and unit holder has to apply fresh for the same.

S No.	Products/BY-Products Name	Maximum Quantity	Unit
1	Stone aggregates	300000	Cubic Mtr. / annum
2	Sand	80000	Cubic Mtr. / annum

3. The unit holder shall comply with the National Ambient Air Quality Standards CPCP Notification No. B-29016/20/90/PCI-1 dated 18-11-2009 to be followed.
4. The Noise Pollution (Regulation and Control) Rules 2000 as notified by MoEFCC S.O 123(E) dated 4-2-2000 to be followed. The unit holder shall take adequate measures for control of noise from its own sources with in the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db (A) during day time.
5. A permanent water storage tank of a minimum 2000 Ltrs. capacity must be installed.
6. The unit holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall conform to the following standards:

Parameters	Conc. in mg/l except for pH
pH	6-9
Total Suspended Solids	100
BOD(3 days at 27 degree Celsius)	30



7. The Stone Crusher shall take the following Pollution Control Measures under Environment (Protection) Act 1986 :

A.	Implementation of following Pollution Control Measures :
a.	All the dust emitting points like jaw / roller crusher , screens/classifier must be properly enclosed / covered with CGI sheets enclosure or other solid material but not by tarpaulin.
b.	Conveyor belts should be of proper quality material instead of used tyres covered.
c.	Regular cleaning of approach roads should be carried out and all the approach roads and ramps should be metalled. The process waste should not be dumped along the roads side and should be used for filing up of low lying areas.
d.	Regular cleaning and wetting of the ground within the premises.
e.	Growing of a green belt (Broad leave trees in three rows) along the periphery.
B.	Quantitative Standards for SPM:
	The suspended Particulate Matter contribution value at a distance of 3 to 10 meters from a controlled , isolated as well as from a unit located in a cluster should be less than $600 \mu\text{g}/\text{Nm}^3$.
C.	Additional Parameters
a.	A ten to twelve feet brick or CGI sheets wall as boundary / wind breaking wall facing the road as well as towards residential area with a well defined single entry from the road to be provided in the unit.
b.	Conveyor belts shall be interlocked with the crushing operation.
c.	The water spray system shall be interlocked with the crushing operation.
d.	Annual health survey of the workers should be conducted.
e.	Regular water spray should be carried out at all dust emitting and transfer points. Water spray should also be done on the boundary as per requirement . the unit should be provide water sprinklers on the conveyor carrying raw material from bunker / bin to the crusher . The water should be sprayed in the form of mist with the help of a motor.

8. All the dust emitting points like Jaw/Roller crusher, screens/classifiers must be properly enclosed/covered with CGI sheet enclosure or of other solid material but not by tarpaulin.
9. The conveyer belts provided to carry different grades of materials must be fully covered with a thick sheet of suitable material with adequate water sprinkling provided at different points on conveyer belts.
10. Regular water spray should be carried out at all dust emitting points and transfer points. Water spray should also be done on the boundary as per requirement. The unit should provide water sprinklers on the conveyors carrying raw material from bunker/bin to the crusher. The water should be sprayed in the form of mist with the help of a motor.
11. The process waste i.e. fine material should not be dumped along the road side and should be used for filing up of low-lying areas.
12. Dumps of raw and finished products should not be more than 3m height and should have enclosure on three sides of 4m height. Regular wetting of these dumps should be done so that no dust is emitted during blowing of wind.
13. A ten to twelve feet brick or CGI sheets wall as boundary/ wind breaking wall facing the road as well as towards residential area with a well-defined single entry from the road to be provided in the unit.
14. The unit holder shall abide by the directions of the Committee which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the unit shall be sufficient cause to prosecute the violator in conformity with relevant section of Air, Water Acts and Environment Protection Act in force.
15. All stone crushers must have a legal source of raw material.
16. The consent granted shall be under surveillance monitoring of J & K Pollution Control Committee.

Specific Conditions:-

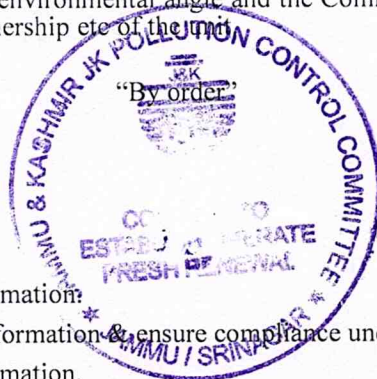
- a) A green belt consisting of three rows of broad -leaved trees (out of which one row of tall trees and two rows of medium sized trees) planted in staggered manner must be provided along the periphery.

The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

- b) The unit holder shall have an authorized source of water and shall ensure that untreated waste water is not discharged in to any water Body. The unit holder shall ensure to comply the directions of Hon'ble NGT directions in OA No. 438/2018 with regard to permission from Central Ground Authority /Jal Shakti Department for extraction of water.
- c) The unit holder has to install permanent and mechanical water sprinkling system interlocked with the crushing point and other allied machinery of the stone crushers and in no case the stone crusher operate without functioning of water sprinkling system.
- d) The unit shall be allowed to operate only during day time i.e. from 8am to 6 pm and ensure that emissions below prescribed limits under all circumstances and unit holder shall submit self monitoring report of emission on six months basis.
- e) This consent is issued subject to condition of installing / providing of covers to conveyer belts along with telescopic chutes at the end of conveyer belts to mitigate dust emissions and in case of any receipt of public complaint the stone crusher shall be closed.
18. The unit holder shall follow the revised guidelines issued for stone crusher vide No. 37 –JKPCC of 2023 dated 27-02-2023.
19. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn and unit holder shall shift the unit to another suitable site at his own risk and responsibility.

* This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.

Anand Singh
Asstt Env. Engineer
30/12/2024



(Ghansham Singh)
Member Secretary 30.12.24

Copy to the :

1. Regional Director PCC Jammu for information.
2. Director Geology Mining Jammu for information & ensure compliance under EIA Notification & EP Act.
3. General Manager DIC Poonch for information.
4. D.O PCC Poonch for information & ensure compliance of the conditions of the consent.
5. P.A to Chairman J&K PCC for the information of Chairman.
6. M/s Ghai Stone Crusher Drungli Nallah , Gundi Kankote Poonch for information .
7. Office file

The unit holder shall comply to environment standards as notified under the environment protection Act 1986, read with the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 which can also be downloaded from the website www.jkspcb.nic.in or at www.cpcb.nic.in

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